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1

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Tuesday, November 22, 2016
Agrahayana 01, 1938 (Saka)

LOK SABHA DEBATES
(English Version)

Tenth Session
(Sixteenth Lok Sabha)



(Vol. XX Contains Nos. 1 to 10)

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NEW DELHI

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CONTENTS

**Sixteenth Series, Vol. XX, Tenth Session, 2016/1938 (Saka)
No. 5, Tuesday, November 22, 2016/Agrahayana 01, 1938 (Saka)**

<u>SUBJECT</u>	<u>PAGES</u>
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 81 and 82	12-24
WRITTEN ANSWERS TO QUESTIONS	25
Starred Question Nos. 83 to 100	
Unstarred Question Nos. 921 to 1150	

*The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member

PAPERS LAID ON THE TABLE	26-32, 38-45
COMMITTEE ON PUBLIC ACCOUNTS 51 st to 59 th Reports	33-35
JOINT COMMITTEE ON OFFICES OF PROFIT 10 th to 12 th Reports	36
STANDING COMMITTEE ON INDUSTRY 276 th to 279 th Reports	37-38
MATTERS UNDER RULE 377	46-84
(i) Need to conserve and declare Buxar – "TapoBhoomi" of Rishi Vishwamitra – as well as other religious, historical and mythological places in Bihar as a National heritage	
Shri Ashwini Kumar Choubey	47-49
(ii) Need to start cow sanctuaries in the country	
Shri Prahlad Singh Patel	50
(iii) Need to provide Rajasthan its allocated share of Satluj River water and also appoint a member from Rajasthan in Bhakra Beas Management Board	
Shri Nihal Chand	51

- (iv) Need to appoint adequate number of dental hygienists in proportion to the population of the country and also permit them to contest elections in Dental Council of India and State Dental Councils
- Shri Kaushal Kishore 52
- (v) Need to construct Railway over bridges in Mehsana city, Gujarat
- Shrimati Jayshreeben Patel 53
- (vi) Need to construct roads under Pradhan Mantri Gram Sadak Yojana in all the villages of Bhilwara Parliamentary Constituency, Rajasthan
- Shri Subhash Chandra Baheria 54
- (vii) Need to conduct certificate course in manufacturing in Industrial Training Institutes in the country
- Shrimati Darshana Vikram Jardosh 55-56
- (viii) Need to undertake renovation of historic Surya Temple and other temples in Aurangabad Parliamentary Constituency, Bihar
- Shri Sushil Kumar Singh 57-58
- (ix) Need to address the problems faced by retired bank employees
- Shri Raghav Lakhanpal 59

- (x) Need to reduce the train fare for daily commuters in super-fast mail/express trains
Shri D. S. Rathod 60
- (xi) Need to augment railway services in Barmer parliamentary constituency, Rajasthan
Col. Sona Ram Choudhary 61-62
- (xii) Need to set up AIIMS like Institute in Kozhikode district of Kerala
Prof. Richard Hay 63
- (xiii) Need to construct an underpass near railway crossing no. 201 in Karauli district, Rajasthan
Dr. Manoj Rajoria 64
- (xiv) Need to take adequate measures for all round development of Sagar district, Madhya Pradesh
Shri Laxmi Narayan Yadav 65
- (xv) Need to extend Chitrakootdham - Kanpur Intercity Express upto Lucknow
Shri Bhairon Prasad Mishra 66
- (xvi) Need to decongest the National Highway Nos. 66 and 766 at Calicut in Kerala
Shri M. K. Raghavan 67

- (xvii) Regarding denial of visa by China to sportspersons from Arunachal Pradesh
 Shri Ninong Ering 68
- (xviii) Regarding widening of National Highway No. 181 between Mettupalayam and Wayanad
 Shri P. Nagarajan 69-70
- (xix) Need to provide stoppage of Yercaud Express train at Cauvery Railway station running between Chennai Central and Erode Junction in Tamil Nadu
 Shri S. Selvakumara Chinnaiyan 71
- (xx) Regarding alleged fraud in implementation of Pradhan Mantri Jan Dhan Yojana
 Shri Sultan Ahmed 72
- (xxi) Need to promote organic farming in Arambagh Parliamentary Constituency in West Bengal
 Shrimati Aparupa Poddar 73
- (xxii) Need to ensure affordable cancer drugs in India
 Shri Rabindra Kumar Jena 74

- (xxiii) Need to include 'Pravara Nilwande' project in Shirdi parliamentary constituency, Maharashtra under Pradhan Mantri Krishi Sinchayee Yojana and also allocate adequate funds for the purpose
- Shri Sadashiv Lokhande 75-76
- (xxiv) Need to include Srikakulam in Andhra Pradesh in the list of smart cities
- Shri Ram Mohan Naidu Kinjarapu 77-78
- (xxv) Need to compensate Telangana for losses due to heavy rains during September, 2016
- Shri B. Vinod Kumar 79
- (xxvi) Need to set up Ekalavya Model Residential Schools in remaining four districts of Tripura
- Shri Jitendra Chaudhury 80
- (xxvii) Need to include crop loss due to spurious seed varieties and damage caused by wild animals in Pradhan Mantri Fasal Bima Yojana
- Shri Dushyant Chautala 81
- (xxviii) Need to release relief fund to Bihar for rehabilitation of people distressed due to loss of life and property caused by floods in the State
- Shri Kaushalendra Kumar 82-83
- (xxix) Need to provide reservation to Maratha community

22.11.2016

9

Shri Raju Shetty

83-84

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LOK SABHA DEBATES

LOK SABHA

Tuesday, November 22, 2016/Agrahayana 01, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

[Translation]

HON. SPEAKER: Question Hour.

. . . (Interruptions)

HON. SPEAKER: Question No. - 81, Shrimati Rama Devi ji.

(Q. 81)

. . . (Interruptions)

11.02hours

(At this stage S/Shri Kalyan Banerjee, K.C. Venugopal and some other hon. Members came and stood on the floor near the Table.)

SHRIMATI RAMA DEVI: Hon. Speaker, neighbouring country Pakistan is so far behind us today that it cannot face us in any area.... *(Interruptions)* However, by orchestrating infiltration, sending drugs, circulating counterfeit currency, and provoking attacks on Indian forces by terrorists, Pakistan is spreading unrest in Kashmir.... *(Interruptions)* The state government provides VVIP treatment to Kashmiri separatist leaders, including facilities for their leisure, such as travel arrangements for domestic and international trips, tickets for travelling outside Kashmir, hotel accommodations, transportation, and security.... *(Interruptions)* About Rs. 100 crore is spent annually on their safety, etc ... *(Interruptions)* Even though 90 percent of that does not go from

Center, slogans are raised in support of Pakistan from time to time by the separatists in Kashmir and the flags of Pakistan are waved. ... *(Interruptions)* They reject the policies and meetings of the Indian Government on the Kashmir issue.... *(Interruptions)* Children of separatists study abroad, but the schools of our children are burnt.... *(Interruptions)* They burnt down many schools, where poor and middle class Kashmiri students study. ... *(Interruptions)* They do a great injustice to them.... *(Interruptions)*

Hon. Speaker, through my supplementary question, I would like to ask the Hon. Minister about their thoughts on identifying individuals involved in stone-pelting and violent incidents in the Kashmir Valley, as well as the elements supporting them, and taking action against them.

I also want to emphasize that abandoning your responsibility and sitting idle is not the right approach. It is a duty to impartially administer punishment, even to one's own kin, selflessly.... *(Interruptions)*

SHRI KIREN RIJJU: Hon. Speaker, Hon. Member has rightly said that by being impressed by the activities that take place from time to time from Pakistan and across the border, some people in Jammu and Kashmir are engaged in such work, which will spoil the peaceful atmosphere there.... *(Interruptions)* Therefore, in collaboration with the state government, the Ministry of Home Affairs has taken significant steps to streamline the administrative system to ensure normalcy in the region.... *(Interruptions)* It is also true that some separatist individuals, who have also been provided

security, are involved.... *(Interruptions)* They also participate in programs outside, which are anti-India.... *(Interruptions)*

I would like to inform the respected Member that under the leadership of Prime Minister Ji, our Hon. Minister of Home Affairs, Shri Rajnath Singh Ji has been personally reviewing all cases, which has greatly helped in improving the situation.... *(Interruptions)* You must have seen that the number of stone pelting incidents and other incidents have also come down significantly.... *(Interruptions)* We hope that the state government of Jammu and Kashmir and the Central Government together will improve the situation of Jammu and Kashmir soon.... *(Interruptions)*

SHRIMATI RAMA DEVI: Hon. Madam Speaker, the satisfaction with the reply of the Hon. Minister is that the decision of demonetisation taken by our Prime Minister to check black money has restricted the funding to terrorists, Maoists, drugs mafia and also the arson in schools.... *(Interruptions)* This clearly shows that anti-India people used to offer five hundred and one thousand rupee currency notes for stone pelting in a way supporting them in anti national activities.... *(Interruptions)* Today, this support is not available to anti-India people, so they have settled down. We are very satisfied with this.... *(Interruptions)* I want to heartily congratulate the Prime Minister that the similar decisions you have taken have given a lot of satisfaction among the people and the whole country is watching the discontent among these people.... *(Interruptions)* they are making all these stories because route of their easy money has been blocked.... *(Interruptions)* We have examined and those who

are waiting in lines for four-five hours are also contended that what is happening is all right.... *(Interruptions)*

Hon. Speaker, the atmosphere of unrest being created in the House is being witnessed by the whole country and it will also teach a lesson to these people.... *(Interruptions)* I would like to say one thing about this-

“Tumhe wafa yaad nahi, mujhe jafa yaad nahi,

Zindagi aur maut ke do hi tarane hain,

Tumhe wafa yaad nahi to mujhe jafa bhi yaad nahi.”

SHRI KIREN RIJJU: Hon. Madam Speaker, it is absolutely correct what my hon’ble colleague has said that the strongest impact of what the Prime Minister has announced on 8th November, 2016 is that the counterfeit currency notes supplied from across the border have almost stopped.... *(Interruptions)* Since November 8, no such incident has been reported from Pakistan border so far in which people were paid notes in denomination of five hundred and one thousand rupees to pelt stones. Such incidents have stopped and there have been more benefits of demonetisation.... *(Interruptions)* The opposition is creating ruckus in the House, so I cannot say much now, but demonetisation has made the biggest impact in terror funding.... *(Interruptions)*

SHRI MANSUKHBHAI DHANJIBHAI VASAVA: Hon. Madam Speaker, the Government has responded that the safety classification is reviewed by the

state government.... *(Interruptions)* How much do we trust the state government in this matter? ... *(Interruptions)* I want to know from the hon. Minister as to how the Government monitors such state governments which have not been able to review properly?... *(Interruptions)*

SHRI KIREN RIJITU: Hon. Madam Speaker, as the Constitution provides that the law and order of any state is the responsibility of the state government and the entire responsibility of the internal security lies with the Government of India.... *(Interruptions)* The state government and the Central Government will have to work together to fix the condition in Jammu and Kashmir otherwise we will not be able to carry out this work successfully. That is why, from time to time, security checks are performed as to which category of security should be provided to whom, this is decided by the central agencies and states together.... *(Interruptions)* Regarding the question that the Hon. Member has asked, I want to tell that the state government and the Central Government are cooperating with each other... *(Interruptions)* And on this day, the government of Jammu and Kashmir and the Central Government are working together in coordination and the effect is apparent.... *(Interruptions)*

SHRI THUPSTAN CHHEWANG: Hon. Speaker, most of the terrorist activities take place in that particular part of Jammu and Kashmir i.e. Jammu and Kashmir Valley.... *(Interruptions)* It has no effect in Ladakh and has some effect only in a few areas of Jammu.... *(Interruptions)* The concern is that the developmental activities, whatever they may be, have an impact on other parts of Jammu and Kashmir, and the funds allocated... *(Interruptions)* are not fully

utilized,... *(Interruptions)* I want to know through you from the Government whether there will be any provision to utilize the funds where there is peace and work is going on properly... *(Interruptions)*

The second concern is, as mentioned earlier, that the nexus of all the terrorists are with our enemy countries.... *(Interruptions)* This is currently limited only to the Kashmir Valley, but the fear is that if action is not taken against them... *(Interruptions)* As mentioned earlier, the terrorist leaders are given VIP treatment... *(Interruptions)* They are provided security and all kinds of security measures are made available to them... *(Interruptions)* Has the Government assessed whether this could spread to other parts of the State, and what steps are being taken to prevent it?

SHRI KIREN RIJJU: Madam Speaker, first of all I want to make it clear that whatever security is given to the Separatist leader in Kashmir... *(Interruptions)* it's provision is done by the state government.... *(Interruptions)* They definitely give us information about this... *(Interruptions)* But whatever security is provided, it is provided by the state government.... *(Interruptions)* Secondly, it is not that despite providing security, they will continue to work against India and no action will be taken against them, this is not the case.... *(Interruptions)* Action is being taken against many people associated with separatist leaders.... *(Interruptions)* Many people have been arrested, some people are also outside, I don't want to share details about it right now, but if anyone indulges in anti-national activities in any state,...*(Interruptions)* then action is taken against him.... *(Interruptions)*

Secondly, the Hon. Member rightly said that the problem of terrorism is only in Kashmir valley. ... *(Interruptions)* Life is going on normally in Jammu and Ladakh is one of the most peaceful places in India. Arrangements are being made to ensure that it does not affect Ladakh. ... *(Interruptions)* Recently, there was a visit by the Hon. Minister of Home Affairs, Shri Rajnath Singh. ... *(Interruptions)* They had meetings with social organisations and many people in Ladakh... *(Interruptions)* and assured everyone that while there might be issues in the Kashmir Valley, it should not affect the Ladakh region and that whatever assistance is needed from the Government will be provided to Ladakh.... *(Interruptions)*

HON. SPEAKER: This is not correct. I would like to tell the people standing on this side that we will show you on TV, but you come to this side. You will show everyone on TV, but you people should not disturb the Hon. Minister.

... *(Interruptions)*

[English]

HON. SPEAKER: You cannot disturb the Minister.

... *(Interruptions)*

[Translation]

HON. SPEAKER: Hon. Minister, have you replied?

. . . (Interruptions)

SHRI KIREN RIJIJU: Madam, this is over.... (*Interruptions*)

[*English*]

HON. SPEAKER: No, this is not proper.

... (*Interruptions*)

[*Translation*]

HON. SPEAKER: If you want to discuss, you can discuss. You all take part in the discussion and raise the problems of the people to the Government. But that's not the right way. This is not fair.

... (*Interruptions*)

HON. SPEAKER: If you want to make noise, then go on.

. . . (*Interruptions*)

HON. SPEAKER: This is not a manner to raise people's problems. I am sorry, you can discuss, you have the right to discuss, but this is not right. Please, go to your seats.

. . . (*Interruptions*)

(Q. 82)

SHRI HUKUM SINGH: Madam Speaker, my question is related to the farmers of the country. India is an agricultural country, but it is sad to know that our agricultural production is coming less than the world average, it is sad. ... *(Interruptions)* Hon. Minister has given details of many countries, which includes China and also the countries of Europe. Our yield is even less than that. While agreeing with the reason given by the Hon. Agriculture Minister, I also want to tell some other reasons. ... *(Interruptions)* I request the Agriculture Minister that you please take cognizance of the reasons that I am giving, so that some improvement can be done. ... *(Interruptions)* The main thing about the reduction in agricultural production is that we have small holdings and the average holdings are very low, for that, till now we have not been able to provide any such machinery to the farmers that they should plough and sow within yield cycle time. Both these things are very important and the Government should pay attention to them.... *(Interruptions)*

Secondly, no farmer is in a position to buy a machine on his own. The grant system should be more effective. If it's reply is given, I will ask another question. ... *(Interruptions)*

SHRI RADHA MOHAN SINGH: Madam, Hon. Member is worried about the farmers, the question of farmers has come up, their concern on that is justified.... *(Interruptions)* They should listen to my answers and participate in farmer related questions. These are the so-called farmers, yet they should listen to my point that the average production of our country is less than the

global average production, because in foreign countries one crop is produced in a year and most of our crops are produced twice in a year. ... *(Interruptions)* But if you compare per day production from that point of view, it is almost equal to the production of the world. ... *(Interruptions)* The reason for that is that they produce one crop in a year and we produce two crops. But per day production in our country due to two crops is almost equal to the production of the world. ... *(Interruptions)*

As far as efforts are concerned, money is being given to the states for custom hiring centers. After the Modi Government came to power, a plan for agricultural mechanisation has been initiated, and we are allocating funds to the states for custom hiring centers... *(Interruptions)* so that small and marginal farmers can rent machinery and engage in farming. ... *(Interruptions)*

As far as other questions are concerned, we would like to mention that there was 12 percent deficient rainfall in 2014-15 and 14 percent deficient rainfall in 2015-16. ... *(Interruptions)* Despite this, the impact on production was not as significant because the Government had released around 445 climate resilient varieties in the country, which mitigated the impact of adverse conditions on production.

HON. SPEAKER: I feel very sad.

... *(Interruptions)*

HON. SPEAKER: If you are really a people's representative, then you should discuss the happiness and sorrows of the people.

... (*Interruptions*)

[English]

HON. SPEAKER: The House stands adjourned to meet again at
12 o'clock.

11.21 hours

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hours

*The Lok Sabha reassembled at Twelve of the
Clock.*

(Hon. Speaker in the Chair)

. . . (Interruptions)

[Translation]

HON SPEAKER: Hon. Members, I have received notices from Sarvashri Mallikarjun Kharge, Kamal Nath, Sudip Bandyopadhyay, K.C Venugopal, Jyotiraditya Scindia, K N Ramachandran, Rajesh Ranjan, Prof. Saugata Roy, Shrimati P K Srimathi Teacher, Sarvashri Shailesh Kumar alias Bulu Mandal, Jai Prakash Narayan Yadav, N K Premachandran, Dharmendra Yadav, Dr A Sampat, Sarvashri Anto Antony, Mohd. Salim, Mohd. Badaruddoza Khan, P Karunakaran, Jitendra Chaudhary and Shri Kodikunnil Suresh on various subjects.

Though these matters are important, it is not necessary for them to disturb the proceedings of the House today. These matters can also be addressed through other opportunities.

Therefore, I have not given permission for any notice of adjournment motion.

. . . (Interruptions)

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam,
allow me to speak something.... (*Interruptions*)

***WRITTEN ANSWERS TO QUESTIONS**

(Starred Question Nos. 83 to 100

Unstarred Question Nos. 921 to 1150)

***For Questions, please refer to Master copy of English version, placed in Library.**

You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

12.01 hours**PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, Papers to be laid on the Table.

. . . (Interruptions)

[Translation]

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN): Madam, I lay on the Table, a copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 52 of the Legal Metrology Act, 2009:-

- (1) The Legal Metrology (General) Amendment Rules, 2016 published in Notification No0 G.S.R. 875(E) in Gazette of India dated 9th September, 2016.
- (2) The Legal Metrology (Packaged Commodities) (Amendment) Rules, 2016 published in Notification No0 G.S.R. 858(E) in Gazette of India dated 7th September, 2016.

[Placed in Library, See No. LT 5345/16/16]

... (*Interruptions*)

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL

MADHAV DAVE): Madam, I lay on the Table a copy of the Notification No0 G.S.R. 433(E) (Hindi and English versions) published in Gazette of India dated 21st April, 2016 regarding repealing of Central Pollution Control Board (Qualifications and other terms and conditions of service of Chairman) Rules, 2015 under sub-section (3) of Section 63 of the Water (Prevention and Control of Pollution) Act, 1974.

[Placed in Library, See No. LT 5346/16/16]

... (*Interruptions*)

12.02 hours

(At this stage S/Shri Sultan Ahmed, Kanti Lal Bhuria, Dharmendra Yadav and some other hon. Members came and stood on the floor near the Table.)

. . . (Interruptions)

HON. SPEAKER: Shri Parshottam Rupala

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJITU): Madam, I beg to lay on the Table:-

(1) A copy of the Assam Rifles Para-Medical Staff (Pharmacist, Group 'C' Combatized post, Recruitment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 125 in weekly Gazette of India dated 16th July, 2016 under Section 167 of the Assam Rifles Act, 2006.

[Placed in Library, See No. LT 5350/16/16]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-

- (i) The Indo-Tibetan Border Police Force, Telecommunication Cadre (Group 'B' and 'C' posts) Recruitment (Amendment) Rules, 2016 published in Notification No. G.S.R. 817(E) in Gazette of India dated 26th August, 2016.

- (ii) The Indo-Tibetan Border Police Force, Pioneer Cadre, Group 'B' and 'C' posts, Recruitment (Amendment) Rules, 2016 published in Notification No. G.S.R. 818(E) in Gazette of India dated 26th August, 2016.
- (iii) The Indo-Tibetan Border Police Force, General Duty Cadre (Group 'B' and 'C' posts), Recruitment (Amendment) Rules, 2016 published in Notification No. G.S.R. 819(E) in Gazette of India dated 26th August, 2016.
- (iv) The Indo-Tibetan Border Police Force, Inspector (Librarian), Group 'B' and 'C' posts Recruitment (Amendment) Rules, 2016 published in Notification No. G.S.R. 820(E) in Gazette of India dated 26th August, 2016.

[Placed in Library, See No. LT 5351/16/16]

... (*Interruptions*)

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Instrumentation Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2016-2017.

[Placed in Library, See No. LT 5352/16/16]

- (2) Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2016-2017.

[Placed in Library, See No. LT 5353/16/16]

- (3) Memorandum of Understanding between the Engineering Projects (India) Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2016-2017.

[Placed in Library, See No. LT 5354/16/16]

- (4) Memorandum of Understanding between the Bridge and Roof Company (I) Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2016-2017.

[Placed in Library, See No. LT 5355/16/16]

... (*Interruptions*)

[English] **THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL):** Madam, I begto lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (No. 28 of 2016) (Department of Revenue-Direct Taxes)-Allowance of deduction to assesses engaged in infrastructure development for the year ended March, 2015.

[Placed in Library, See No. LT 5356/16/16]

- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 29 of 2016)-Communications and IT Sector for the year ended March, 2015.

[Placed in Library, See No. LT 5357/16/16]

[English](2) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the first quarter of financial year 2016-2017, under sub-section (1) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library, See No. LT 5358/16/16]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA):
Madam, I beg to lay on the Table a copy each of the following papers (Hindi

and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2015-2016.
- (2) Annual Report of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5359/16/16]

... (*Interruptions*)

12.02 ½ hours**COMMITTEE ON PUBLIC ACCOUNTS****51st to 59th Reports**

[English]

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee (2016-17):-

- (1) 51st Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-first Report (Sixteenth Lok Sabha) on 'Role and Functioning of Indian Coast Guard'.
- (2) 52nd Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-second Report (Sixteenth Lok Sabha) on 'Procurement of Allopathic Drugs in CGHS'.
- (3) 53rd Report on the subject 'Land Management in Bharat Sanchar Nigam Limited' based on Para 5.1 of the C&AG Report No. 17 of 2014.
- (4) 54th Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifteenth Report (Sixteenth Lok Sabha) on 'Railways Finances'.

- (5) 55th Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifth Report (Sixteenth Lok Sabha) on 'Civil Engineering Workshops in Indian Railways, Delay in Building the New Rail Bridge over River Sone and Signal and Telecommunications'.
- (6) 56th Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their First Report (Sixteenth Lok Sabha) on 'Non-compliance by Ministries/Departments in timely submission of Action Taken Notes on the Non-selected Audit Paragraphs of C&AG of India'.
- (7) 57th Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eighteenth Report (Sixteenth Lok Sabha) on 'Jawaharlal Nehru National Urban Renewal Mission (JNNURM)'.
- (8) 58th Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twentieth Report (Sixteenth Lok Sabha) on 'Non-compliance by Ministries/Departments in timely submission of Action Taken Notes on the Non-selected Audit Paragraphs of C&AG of India'.

- (9) 59th Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirty-Second Report (Sixteenth Lok Sabha) on 'Indigenous Construction of Indian Naval Warships'.

... (*Interruptions*)

12.03 hours

JOINT COMMITTEE ON OFFICES OF PROFIT

10th to 12th Reports

[English]

DR. SATYA PAL SINGH (BAGHPAT): Madam, I beg to present the Tenth, Eleventh and Twelfth Reports* (Hindi and English versions) of the Joint Committee on Offices of Profit.

... (*Interruptions*)

*These Reports were presented to Hon'ble Speaker on 14 October, 2016 under Direction 71 A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha

12.04 hours**STANDING COMMITTEE ON INDUSTRY****276th to 279th REPORT**

[Translation]

SHRI RAMSINH RATHWA (SMALL UDAIPUR): Madam, I lay on the Table the following reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) 276th Report on Action Taken on the 274th Report of the Committee on Demands for Grants (2016-17) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises).
- (2) 277th Report on Action Taken on the 273rd Report of the Committee on Demands for Grants (2016-17) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
- (3) 278th Report on Action Taken on the 275th Report of the Committee on Demands for Grants (2016-17) pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (4) 279th Report on Action Taken on the 272nd Report of the Committee on Review of provisions of Corporate Social Responsibility under the Companies

Act, 2013 pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises).

... (*Interruptions*)

12.04 ½ hours

PAPERS LAID ON THE TABLE ...Contd.

[English]

HON. SPEAKER: Item No. 4, Shri S. S. Ahluwalia.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): On behalf of Shri Parshottam Rupala, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956—
 - (i) Review by the Government of the working of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1989-1990 to 1991-1992.

[Placed in Library, See No. LT 5347/16/16]

- (ii) Annual Report of the Bihar State Agro Industries Development Corporation Limited, Patna, for the years 1989-1990 to 1991-1992, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5348/16/16]

- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5349/16/16]

... (*Interruptions*)

[English]

HON. SPEAKER: Now, 'Zero Hour'.

... *(Interruptions)*

HON. SPEAKER: Hon. Members, I will allow you. First, you go back to your seats. I am allowing all of you in the 'Zero Hour'. You can say whatever you want to. But please go back to your seats first.

... *(Interruptions)*

HON. SPEAKER: Yes, the Minister of Parliamentary Affairs, Shri Ananthkumarji.

... *(Interruptions)*

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Madam Speaker, through you, I want to make an appeal to all these hon. Members. They should go back to their seats.

[Translation] I would request everyone that the Government of India is ready to discuss. We are ready to discuss every aspect, because I don't think opposition is in favour of black money, terrorism and in counterfeit currency. The people of the entire country are with this initiative of Modi Government. ... *(Interruptions)* The sense inside and outside the House is about eliminating black money, it's about fighting against it. ... *(Interruptions)* Hon. Speaker, I think Question Hour is the right of Members. Zero hours is the right of Members. Question Hour and Zero Hour are your right. You run it. ...

(Interruptions) We are ready to discuss, ready to discuss right now. ...
(Interruptions) Ready to discuss as soon as you order. ... *(Interruptions)* We
 are ready for a full discussion. ... *(Interruptions)*

HON. SPEAKER: Khargeji, you speak.

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam Speaker, we
 are ready for discussion and there is no doubt as such that we are not ready for
 discussion... *(Interruptions)* It's not like we're shying away. ... *(Interruptions)*
 But we want the Prime Minister to be here, listen to us and accept the
 adjustment motion that we have moved. ... *(Interruptions)*

HON. SPEAKER: A decision has been taken on the adjournment motion.

... *(Interruptions)*

SHRI MALLIKARJUN KHARGE: Madam, I will make only one request to
 you, I will speak only one word about you.

“labon pe uske kabhi baddua nahi hoti,

Bas ek maa hai jo mujhse khafa nahi hoti.”

That is why I request you to call the Prime Minister. ... *(Interruptions)*
 We want an adjustment motion because all over the country poor people are
 dying, farmers are dying, marriages are being broken, unorganised workers are
 dying, plantation workers are not getting wages, beedi workers and so many
 people are devastated and distressed. ... *(Interruptions)* The Prime Minister had
 announced, that is why the Prime Minister should come, he should be present
 here and listen to us. ... *(Interruptions)* If you don't, it will be a great injustice

to the country, to the people of the country. That is why I request you to accept our adjournment motion. ... (*Interruptions*)

HON. SPEAKER: Khargeji, Mother also wants all children to live together and discuss together. That's what mother wants.

[*English*] I am requesting you.

... (*Interruptions*)

HON. SPEAKER: Yes, Sudipji.

... (*Interruptions*)

[*Translation*]

SHRI ANANTKUMAR: Speaker ji, I would like to say only this to Khargeji that the voice of the public is very clear. The public made the Bharatiya Janata Party victorious in both Shahdol of Madhya Pradesh and Assam, made Narendra Modi victorious and gave the mandate that we are against black money, against corruption. We are with the Swachh Bharat Abhiyan, it has been told. ... (*Interruptions*)

[*English*]

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam Speaker, the submission of the Trinamul Congress is this... (*Interruptions*)

[*Translation*]

HON. SPEAKER: I am sorry, Sudeepji, have a seat for a minute. You should understand my point also. I am ready to listen to every party, but on one side

everyone is making noise like this and leaders of every party wants to speak as well.

... (*Interruptions*)

[*English*]

HON. SPEAKER: I am ready to listen all of you.

Yes, please.

SHRI SUDIP BANDYOPADHYAY: Madam, my submission is that being the custodian of this House, you take a firm decision from the Chair, that this matter is to be discussed. What is the harm if it is discussed under Adjournment Motion? We cannot understand. What is the harm in it? Why is the Government not coming forward? If a turmoil situation is prevailing in the House, the Ruling party is responsible for it and Opposition parties are not responsible for it.

We are asking for a positive debate. We want to place our observations.

HON. SPEAKER: The Chair is also ready to have a debate but not under the Adjournment Motion.

... (*Interruptions*)

SHRI SUDIP BANDYOPADHYAY: We want to see the hon. Prime Minister here in the House. Let us make our observations... (*Interruptions*) Why are you not rising to the occasion? You rise to the occasion... (*Interruptions*)

SHRI ANANTHKUMAR: Madam, we are ready for the debate....
(*Interruptions*) I want to tell the Trinamul Congress leader and my friend, Shri Sudipji that the *Bharat Sarkar*, that is, the Government of India is ready for a debate... (*Interruptions*)

We are ready for a debate in this House; we are ready for a debate in the other House; and we are ready for a debate outside also. But they are not coming out for having a constructive debate... (*Interruptions*)

At this moment itself, Madam Speaker, we are ready for a debate. I do not know why they are shying away from a debate... (*Interruptions*)

At both the places, namely, in Sagar, Madhya Pradesh and in Assam, the Bharatiya Janata Party has won under the leadership of Shri Narendra Modi. What is the signal? ... (*Interruptions*) The signal to the country is that ‘the people of India are with Shri Narendra Modi and the people of India are with this crusade against corruption. That is the message going in the entire country... (*Interruptions*)

Madam, we are ready for a debate. Let them go back to their seats. I am again requesting them to cooperate... (*Interruptions*)

HON. SPEAKER: Yes, Dr. Venugopalji, what do you want to say?

... (*Interruptions*)

HON. SPEAKER: All of you are in the Well. This is not the way. I am sorry.

... (*Interruptions*)

DR. P. VENUGOPAL (TIRUVALLUR): Madam Speaker, we have also given a notice in this regard about “the sufferings of the common people due to the shortage of new Rs.500 and lower denomination currencies, and overcrowding at banks and ATMs in the country after the demonetization announcement by the Government.”

On this matter, we want a discussion and we have already given a notice of Adjournment Motion on it... (*Interruptions*)

HON. SPEAKER: I am sorry. It will not go like this.

... (*Interruptions*)

HON. SPEAKER: You do not want a discussion!

... (*Interruptions*)

12.14 hours

MATTERS UNDER RULE 377 *

[English]

HON. SPEAKER: Hon. Members, the Matters under Rule 377 shall be treated as laid on the Table of the House. Members may personally handover their matter to the Table as per the procedure.

... (Interruptions)

*Treated as laid on the Table.

(i) Need to conserve and declare "Buxar-TapoBhoomi" of Rishi Vishwamitra-as well as other religious, historical and mythological places in Bihar as a national heritage.

[Translation]

SHRI ASHWINI KUMAR CHOUBEY (BUXAR): I am visiting the world famous Vikramshila University of Bihar, Kahalgaon, Bhagalpur, Banka district including Buxar, the Tapobhoomi of the legendary Maharishi Vishwamitra of my Parliamentary Constituency (where the sea was churned during the Devasur battle by wrapping Sheshnagas a rope by the gods and using the mountain as a churning place). I urge upon the Union Government to declare the glorious places like Madhusudan Temple, Nathnagar, land of Angaraj Danveer Karna, Kanarkila of Bhagalpur, Karangarh and Munger and the holy birth place of 14th century Maithili poet Kokil, great Rashtra Kavi Vidyapati ji, "Ugna Mahodav" including Madhubani (Mithilanchal) as national cultural, spiritual heritage and request the Union Government to preserve and promote them.

The "Panchkoshi Mela" of Buxar, where Lord Rama himself went to those five places with his younger brother Laxman, along with installing his grand statue and tableau of Ram Darbar, along with the restoration of the remains to develop the Panchkoshi area and the restoration/construction of roads, drinking water, electricity, proper arrangement of law and order, plantation for the environment, rejuvenation of mythological pond-ghats etc. by freeing them from encroachment is necessary in public interest. Lakhs of people from within

and outside the state visit the Panchkoshi Mela every year for pilgrimage. At Ramrekha Ghat in Buxar, Lord Rama bathed in the Ganges in childhood and established the Shivalinga from the soil and worshiped for public welfare, which is well known as Rameshwar Temple. The site of the avatar 'Vaman Bhagwan', as described in the scriptures, remains here, which today lies within the central area of Kara, inside Buxar. It should be liberated from Kara to construct there a grand temple for convenient and splendid viewing. This includes the creation of a pilgrimage route, encompassing the restoration of areas such as the ancient Gaurishankar Temple at the Saptapurank Shivkund site and the salvation site of Mata Ahilya in the form of a stone by the feet of Lord Rama in Ahirauli, among other regions. Buxar is famous as the place of education (training) of Maryada Purushottam Ram, where Lord Ram had killed Tadikasura after receiving training from Vishwamitra in Charitra Forest.

Therefore, Buxar should be placed on the map of world mythological, cultural, spiritual and national heritage.

Therefore, the Union Government should develop the World Ancient Cultural Heritage University on the lines of Nalanda International University and register it in the list of national and cultural heritage. Also, a camp should be set up at the Central University of Kahal Gaon, Bhagalpur (Bihar) declared by the Union Government as soon as possible, so that studies can be started there. Apart from this, the excavation of the remains of Vikramshila University should be completed by the Archeology Department and Vikramshila should be connected with the Buddhist Circuit.

Nathnagar, the land of King Danveer Karna, Karnagarh of Bhagalpur and Karn Kila of Munger should be registered as historical heritage and developed and “Karna Stupa” should be constructed.

Therefore, Vidyapati's birthplace Visfi, Madhubani along with "Ugna Mahadev" (Lord Shankar, who himself disguised himself as Ugna and worked at Vidyapati's house as a servant) should be developed by declaring it as a national, cultural, spiritual heritage. Also, glorifying the great 14th century national poet Vidyapati, his grand statue should be installed in the Parliament House complex and Bihar Legislature complex.

(ii) Need to start cow sancturies in the country.

SHRI PRAHLAD SINGH PATEL (DAMOH): As a result of the low use of bulls in the country's agriculture, a large number of calves, bulls and cows are gathering on the roads, which is affecting the traffic on the road and increasing road accidents. The farmers of the country are losing patience due to large amounts of damage to standing crops. Due to the ban on slaughter of cattle in many states including Madhya Pradesh, butchers are smuggling on a large scale. The only option and remedy to make barren land cultivable is indigenous cow dung. The indigenous cow progeny is invaluable wealth but due to the directionless policies of the Governments, the guardian farmer is becoming indifferent towards the cow progeny. In such a situation, there is a serious threat to the future agriculture, farmers and rural economy of the country. Straw, fodder, water, treatment and cremation of dead animals have become a serious problem for the cows. Therefore, the Government should start a cow sanctuary on a war front for the protection of the cow progeny. As an experiment, a cow sanctuary has been started in 107 hectares of land in Jarudham of Damoh district with the help of society and Government.

(iii) Need to provide Rajasthan its allocated share of Satluj river water and also appoint a member from Rajasthan in Bhakra Beas Management Board.

SHRI NIHAL CHAND (GANGANAGAR): I would request to draw the attention of the Union Government towards Bhakra Beas Management Board. The first Inter-State Water Agreement was signed on 29th January, 1955 and Rajasthan State got its share of water 8 MAF. The meeting was fixed. After the formation of Haryana and Punjab states, Rajasthan did not get its full share of water from Punjab. On January 13, 1959, Rajasthan and Punjab signed an agreement regarding the water of the Sutlej River, yet Rajasthan did not get its full share of water. On December 31, 1981, an agreement was reached between the Chief Ministers of Rajasthan and Punjab under the chairmanship of then Prime Minister Indira Gandhi, in which the agreement was reached to provide Sutlej river water to Rajasthan. Even today, Punjab is not providing full water to Rajasthan. As per the International Water Agreement, Rajasthan was allocated 8.6 MAF water, but Punjab is not even giving 8 MAF full water to Rajasthan even today.

I request the Union Government to mediate in this matter and help in getting the entire water from Punjab to the state of Rajasthan and till date only a member of Punjab and Haryana has been nominated in the Bhakra Beas Management Board, not even once a member was nominated from Rajasthan, whereas according to the agreement this should have happened.

(iv) Need to appoint adequate number of dental hygienists in proportion to the population of the country and also permit them to contest elections in Dental Council of India and State Dental Councils.

SHRI KAUSHAL KISHORE (MOHANLALGANJ): I would like to draw the attention of the Government to **Dental Hygienist**, also known as **Dental Health Scientists**. A provision of **Dental Health Scientists** was made by the Parliament under the Dentists Act, 1948, so that people can be protected from diseases occurring in the mouth and teeth like pyorrhea, worms and oral cancer etc. at the primary level and people can be made aware about it through dental education. In order to practice oral hygiene care, whether in private or Government service, it is necessary for a **dental health scientist** to register with the Dental Council. However, despite being registered with the Dental Council, a **dental health scientist** does not have the right to vote, stand as a candidate in elections, or have their nomination as a **dental health scientist**.

In this regard, the Government is requested to increase the number of **dental health scientists** in proportion to the Indian population, grant voting rights and the right to contest elections to **dental health scientists** in the Indian Dental Council and State Dental Councils, and nominate **dental health scientists** as representatives of the Government in the Indian Dental Council and State Dental Councils.

(v) Need to construct Railway over bridges in Mehsana city, Gujarat.

SHRIMATI JAYSHREEBEN PATEL (MEHSANA): Mehsana city is the largest city in North Gujarat. This is also known as Milk City, Oil City, and Industrial City.

The railway station lies in the middle of the city of Mehsana, which is divided into two parts, East and West. Between Mehsana 1 and 2, transportation is served by Gopeenala in the north and BhambriyaNala in the south. Both canals pose difficulty for AC and luxury buses as well as heavy vehicles to pass through. AC buses have to take a 4 kilometre detour to exit the city. In the east, all district administration offices, municipal units, offices, state transport headquarters, commercial markets, railway stations, schools, colleges, and district hospitals are located. There are two ROB's for commuting and patients there, but there is a lot of traffic congestion. The work of the DMIC is progressing steadily. Along with their construction, I have been advocating for connecting East-West Mehsana for the past five years, and I have also recently demanded two ROB's.

Attention should be paid to the valid demands of the people of Mehsana.

(vi) Need to construct roads under Pradhan Mantri Gram Sadak Yojana in all the villages of Bhilwara Parliamentary Constituency, Rajasthan.

SHRI SUBHASH CHANDRA BAHERIA (BHILWADA): The Government led by the revered former Prime Minister Atal Bihari Vajpayee initiated the Prime Minister's Gram Sadak Yojana. The scheme began the work of connecting villages with roads based on the population as a criterion. Today, through this scheme, there has been rapid progress in village development. Under this scheme, the population data from the 1991 and later the 2001 census were used as a basis, and approvals are being granted accordingly. In the state of Rajasthan, construction of roads has been completed in villages with populations up to 250. However, some revenue villages, which were urban areas at the time of the scheme's inception, could not be included in this scheme. However, today, these revenue villages are part of Gram Panchayats and, according to the 2011 census, their population is more than 500. Nevertheless, road construction is not being carried out there. Especially in the Bhilwara Lok Sabha constituency, Horda village in the Mandalgarh tehsil of Bhilwara district serves as an example. This village was previously part of the municipal area but is now a revenue village with a population of over 500.

I urge the Government to conduct a nationwide survey in this regard and include such villages in the Prime Minister's Gram Sadak Yojana. This will accelerate development in these villages.

(vii) Need to conduct certificate course in manufacturing in Industrial Training Institutes in the country

SHRIMATI DARSHANA VIKRAM JARDOSH (SURAT): The way the current Union Government, under the leadership of Hon. Prime Minister Shri Narendra Modi ji, has cleared terrorist camps by conducting surgical strikes across the LOC, has boosted the morale of both the Army and the general public. After the surgical strike, there has been a spontaneous dissemination of a sense of patriotism among the people of the country. For this, the Government of India and the Army deserve appreciation.

After the surgical strike, there is widespread anger over China's disregard for India's interests on the international stage by supporting Pakistan's conspiracies. The Government is constrained by the rules of the WTO, the tasks that the Government cannot undertake are being carried out by the people themselves. Today, the public is embracing indigenous products by boycotting made in China goods.

My suggestion to the Government is that today, while providing the right guidance to this public awareness, there is a need to inspire young people on a large scale to establish small-scale home industries to manufacture essential items for livelihood. Otherwise, this consciousness will dissipate over time and revert to its previous state. The Government initiates certified courses through ITIs for manufacturing such small-scale items. People will also have the option to choose Made in India products instead of foreign goods. Especially in the

fields of plastic molding and electronics, there is a need to make efforts in this direction.

(viii) Need to undertake renovation of historic Surya Temple and other temples in Aurangabad Parliamentary Constituency, Bihar.

SHRI SUSHIL KUMAR SINGH (AURANGABAD): In the Dev Block of Aurangabad district in Bihar, an ancient Sun Temple was constructed in the past, which is currently in a dilapidated condition. There is lack of basic facilities for devotees/pilgrims at this location. Chhath Mahaparva is organised twice a year at this holy place, and on this occasion, approximately 25 lakh devotees come from various parts of the country. Due to lack of basic facilities at this sacred site, pilgrims have to face many difficulties.

Several inscriptions of the temple have been eroded, and many are on the verge of erosion. The condition of the road leading to this temple is very bad. The arrangements for drinking water, bathing facilities, toilets, pilgrim accommodation, roads, and cleanliness are inadequate. In addition, the condition of various temples such as Kucheshwarnath Temple, Baijnath, Banka Dham, Keshavdham, Umgeshwari Mata Temple, Gajnadham, Dudheswarnath Temple, and Satchandi Mata Temple in my Parliamentary Constituency of Gaya and Aurangabad district has deteriorated. The Government was informed about this three months ago through undersigned letters, but appropriate action has not yet been taken in this regard.

I urge for the provision of special facilities such as roads, drinking water, bathing facilities, accommodation, and cleanliness for the aforementioned temples, including the Surya Mandir Dev, ensuring their maintenance and

modernisation. Along with this, the development and conservation of these temples should be undertaken by the departments of the Union Government.

(ix) Need to address the problems faced by retired bank employees

[English]

SHRI RAGHAV LAKHANAPAL (SAHARANPUR): I would like to draw the attention of the Government towards bank retirees in the country who have been agitating for the last more than one decade under the banner of All India Bank Retirees Federation (AIBRF) which represents more than 1,55,000 retirees from 44 banks on the following long pending demands/issues:

1. There are about 60,000 surviving retirees who retired before November, 2002 who get dearness allowance at much lower rate since May 2005. About 2,40,000 retirees who retired after Nov. 2002 get dearness allowance at higher rate as per the settlement signed in 2005. This group of retirees strongly feel that this is sheer discrimination. These retirees are at the advancing age and most of them are above 70 years presently.

2. AIBRF have been pleading with IBA/Government to increase dearness allowance at par with the Government sector/RBI to ensure dignified life to the family after death of pensioners.

3. Updation of Basic Pension to past retirees.

4. Pension option to leave over retirees.

5. IBA must hold discussion with AIBRF.

Apart from the above, I would like to urge the Government to kindly also favorably consider all other pending issues pertaining to Bank retirees in the country and to take necessary steps to solve their problems.

(x) Need to reduce the train fare for daily commuters in superfast, mail/express trains.

[Translation]

SHRI D.S. RATHOD (SABARKANTHA): Recently, Indian Railways has increased the speed of mail/express trains and converted them into superfast trains. Along with that, the fare for these trains has also been increased. As a result, passengers who used to commute daily to their offices and place of employment have refrained travelling on such trains, leading to reduction in the number of passengers in these trains. The Indian Government, while increasing the speed of all Indian Railways trains, should roll back the fare hike, and all railway passengers should be allowed to travel on mail/express/superfast trains. It would significantly reduce traffic on railways and railway stations.

**(xi) Need to augment railway services in Barmer Parliamentary
Constituency, Rajasthan.**

COLONEL SONA RAM CHOUDHARY (BARMER): I represent the Parliamentary Constituency of Barmer (Rajasthan). This is a region characterised by scarcity and desert terrain. Everyone knows that Marwaris have not just made their mark in India but also globally. However, they are still connected to their homeland due to their cultural traditions and values. 65 years after independence, nature has been kind to the people here abundant reserves of natural resources such as oil, coal, lignite, steel, base lime, cement, gypsum, and granite have been found. Due to this, industrial units are also being set up here. Barmer is emerging on the global platform industrially, while Jaisalmer holds a significant position in the tourism sector. Being adjacent to the border, the movement of Air Force, Army and BSF personnel has increased in this area. Considering all this, the facilities of railways in this area are nominal. Barmer and Jaisalmer should be connected directly to southern and northern India with rail services so that people can have convenience in movement. This will also save time and money for transportation of goods to traders. Due to lack of land at Jodhpur railway headquarters, there is difficulty in stopping, cleaning and maintenance of passenger trains. In such a situation, if a locomotive shed and parking facilities are constructed where sufficient land is available near the railway in Barmer station, it could facilitate the halting of several trains in Barmer. This would

provide a double benefit: first, the trains that do not load in Jodhpur will have an alternate stop, and secondly, the people of Barmer/Jaisalmer will also have access to trains. The following trains should be extended to Barmer and parked in Barmer itself. Mandore Express, Suryanagari Express, Jodhpur-Jaipur Express, Delhi-Sujangarh-Bhagat Ki Kothi (14705-06). These trains should be extended to Jaisalmer and parked in Barmer itself - Delhi-Bikaner, Puri-Jodhpur, Chennai-Jodhpur. The frequencies of the following trains should be increased to Jodhpur: Madras-Jodhpur (16125) Express, Guwahati Express, Yeshvantpur Express, Jodhpur via Ramdadi-Mokalsar, Jalor-Ahmedabad, Jaisalmer-Howrah, Jaisalmer-Mumbai, and Chennai-Ahmedabad "Hum Safar," which has been newly introduced. The number of ordinary coaches in the Jaisalmer-Barmer-Delhi Express should be increased to Delhi. I would like to draw attention of the government and request that from a commercial, strategic point of view the said kind of arrangement is made, it will be in the interest of the railways and the general public.

(xii) Need to set up AIIMS like Institute in Kozhikode district of Kerala

[English]

PROF. RICHARD HAY (NOMINATED): There is a need for setting up of AIIMS like institute at Calicut, Kerala since North Malabar has been deprived of super specialty medical facilities. The people from five districts are forced to travel upto Thiruvanthapuram situated at the southern part of Kerala to avail better medical treatment. Especially the poor are facing problem due to this long distance travel. Hence, urgent steps may be taken to establish AIIMS like Institute in Kozhikode district of Kerala.

**(xiii) Need to construct an underpass near railway crossing no. 201 in
Karauli district, Rajasthan.**

[Translation]

DR. MANOJ RAJORIA (KARAULI-DHOLPUR): I would like to draw the attention of the Government to the troubles caused by the closure of Hindaun Mahwa Gate No. 201 due to overbridge at Hindaun City Railway Station in Karauli district of my Parliamentary Constituency Karauli-Dholpur.

With the construction of an over bridge at the railway station in Hindaun City in Karauli district, the Hindaun Mahwa gate number 201 has been closed and a railway over bridge has been built. Due to some technical problem, thousands of people, including the city of Vardhaman Nagar and several colonies, have been disconnected from the water supply. To go to the city, one has to travel 5 kilometre or cross the railway line which is risky. Patients and students are facing a lot of difficulties in commuting to schools, colleges and hospitals during the emergency.

Therefore, I request the Government to construct under Pass near Gate No. 201 closed due to construction of Railway Over Bridge at Hindaun City at the earliest so that the people of Hindaun city can get relief.

(xiv) Need to take adequate measures for all round development of Sagar district, Madhya Pradesh.

SHRI LAXMI NARAYAN YADAV (SAGAR): Under Section 377, I would like to request attention to the fact that despite having abundant resources for development and a high literacy rate in the education sector within my Parliamentary Constituency of Sagar (Madhya Pradesh), it remains an industrially backward district and is classified in the 'B' category of industrially backward districts. Due to Dr. Hari Singh Goud University, the literacy level of this district is more than 77 percent and women have attachment to education. Those who can be trained through skill development schemes and brought into the skilled category and this manpower can be utilised properly in the development and service works of the country. This district is in the middle of India. Infrastructure development is needed in the district. For which it is essential to establish small-scale industries based on roads, irrigation, and soybean. Hon. Prime Minister has placed Sagar district in 100 selected smart cities of the country.

I request the Government that my Parliamentary Constituency, has lot of potential for development in all areas, so a study and survey should be conducted by the Union Government to convert Sagar district from a backward district to a developing district.

(xv) Need to extend Chitrakootdham-Kanpur Intercity Express upto Lucknow.

SHRI BHAIRON PRASAD MISHRA (BANDA): Intercity Express runs daily from Chitrakoot Dham, a world famous pilgrimage and tourist destination under my Parliamentary Constituency to Kanpur, which stands at about 14 hours in Kanpur. The state capital Lucknow is only 80 km away, just 1 hour drive from there. The demand of common citizens to extend the Intercity Express to Lucknow has been ongoing for quite some time. By increasing it up to Lucknow, with the convenience of the passengers, the revenue of the railways will also increase significantly. I request the Government to take the decision at the earliest and extend the Chitrakoot Dham-Kanpur Intercity Express up to Lucknow.

**(xvi) Need to decongest the National Highway Nos. 66 and 766 at
Calicut in Kerala**

[English]

SHRI M.K. RAGHAVAN (KOZHIKODE): Calicut is an emerging city. Two National Highways namely NH-66 and NH-766 pass through this city. One of the oldest known cities, this is a major city connecting Kerala with Karnataka through Mysore as well as Mangalore apart from the hill station of Waynad and other places in the state. The erstwhile mini-bypass at Eranjipalam has now become a bottleneck for road users with vehicle congestion resulting in traffic jams for hours together affecting long distance passengers as well as local movement.

It is, therefore, urged that the Eranjipalam Junction may be provided with a Grade Separator under the Sethubharatham or the Road Safety Scheme. The expected cost is Rs. 35 Crore.

Similarly, the Calicut Bypass with 28 Kms is the only stretch where 45 metre land has been acquired in Kerala. The tender process for four lanning on this bypass should commence immediately.

**(xvii) Regarding denial of visa by China to sportspersons from
Arunachal Pradesh**

SHRI NINONG ERING (ARUNACHAL EAST): I want to highlight the problem about the numerous events when Arunachalee sportspersons have been denied visa by China. It is an act of discrimination against people of Arunachal Pradesh. This has happened to sportspersons of Arunachal Pradesh many times after Chinese aggression of 1962 and due to the territorial dispute between the two nations. China issues the stapled visa to Arunachalee. But India does not recognize stapled visa and therefore does not allow them to travel.

The issue has serious implication as recently, BamangTago has not been granted visa while his team left for China. Tago is the secretary of Arunachal State Badminton Association and nominated manager of Indian Badminton Team for Thailand China Open 2016. Before this, many times sportspersons have been deprived of playing in China due to immigration issues. In 2011, five Karate team members; In January 2012, a team of Arunachal weightlifters; In October 2013, two Archers from Arunachal Pradesh could not participate in China. The problem is of serious concern as China is an emerging prominent place for international sports.

**(xviii) Regarding widening of National Highway No. 181 between
Mettupalayam and Wayanad**

SHRI P. NAGARAJAN (COIMBATORE): The National Highway No. 181 connecting Mettupalayam and Wayanad via coonoor, Qoty, Gudalur is passing through my Coimbatore Parliamentary Constituency in Tamil Nadu. The much-demanded widening of the National Highway 181 stretch between Mettupalayam and Wayanad needs to be expedited by the National Highways Authority of India (NHAI) for the benefit of tourists and common passengers. This is an important stretch of NH 181 through which the vehicles and passengers from both Tamil Nadu and Kerala travel through. The widening and expansion works will help in easy and smooth passing of large number of vehicles through NH 181 and will save the travel time and unnecessary traffic jams due to the narrowness of the road in many places.

Large number of tourists from all over the country who visit the Hill station of Qoty, Coonoor and Mudumalai Wildlife Sanctuary have to use this stretch of NH 181. Due to the present condition for a distance of 172 Km, the time for travel is about 6 hours and the tourists and other common passengers plying on this NH 181 stretch face lots of hardships due to the narrowness of the road in most of the sections.

Therefore, I urge the Union Government to expedite the widening of the NH-181 particularly the stretch between Mettupalayam and Wayanad for the

benefit of millions of tourist vehicles and other vehicles passing through this road.

(xix) Need to provide stoppage of Yercaud Express train at Cauvery Railway station running between Chennai Central and Erode Junction in Tamil Nadu

SHRI S. SELVAKUMARA CHINNAIYAN (ERODE): Erode is one of the most important cities in the Kongu Region of Tamil Nadu. The train Yercaud Express (No.22649) runs daily from Chennai Central to Erode Junction and vice versa. Yercaud Express train starts in the night from Chennai and reaches Erode Junction in the morning. As most of the passengers are getting down at Erode Junction, it is flooded with people, both inside and outside the Erode Junction. The heavy vehicular traffic in and around the Junction make the things much worse and people find it difficult to go in and out easily when the Yercaud Express reaches Erode Junction.

In order to reduce this heavy congestion, it is necessary to stop the Yercaud Express Train at Cauvery Railway Station. The passengers belonging to Pallipalayam which is just few Kilometers before the Erode Junction could alight in this stop instead of Erode Junction. this will not only benefit the passengers in and around Pallipalayam area but also reduce the huge traffic jam during the morning hours every day at Erode Junction.

Hence I urge the Hon'ble Union Minister for Railways to take necessary action by providing a stoppage at Cauvery Railway Station for Yercaud Express (Train No. 22649).

(xx) Regarding alleged fraud in implementation of Pradhan Mantri Jan Dhan Yojana

SHRI SULTAN AHMED (ULUBERIA): I would like to draw the attention of the Government to alleged fraud in BANK MITRA Scheme for implementation of the Pradhan Mantri Jan Dhan Yojana (PMJDY) across the country. It has been reported in a leading Newspaper about the role of 'Bank Mitras', who played a vital role in the success of the Pradhan Mantri Jan Dhan Yojana. As reported several Bank Mitras deposited Rs. 1 (one) into these accounts to push more individuals into opening accounts and keep them active.

While the Government said that the number of zero balance accounts reduced drastically, news reports in September suggested that Rs. 1 (One) was deposited in several accounts to show that these were operational and active. Over 25 crore accounts have been opened under PMJDY and a total deposit of Rs. 44,480 crore have come into these accounts. It is average Rs. 1700 per account.

This type of fraud in banking process give the impression of involvement of the Banks and failure of the monitoring mechanism of the Government. I urge the Government to formulate proper mechanism to prevent this type of fraud.

**(xxi) Need to promote organic farming in Arambagh Parliamentary
Constituency in West Bengal**

SHRIMATI APARUPA PODDAR (ARAMBAGH): Organic agriculture is a production system that sustains the health of soil, eco system and people. Organic agriculture combines tradition, innovation and science to benefit the shared environment and good quality of life. The method of farming is studied in the field of agro-ecology.

Haripad, Tarakeshwar, Prushrah, Khanabul part of Dhanakali, Arambagh is very fertile for vegetables. For the upliftment and to educate the farmers there is a need to launch an awareness and training programme to impart technological knowledge and expertise for organic farming in Arambagh Parliamentary Constituency in West Bengal.

(xxii) Need to ensure affordable cancer drugs in India

SHRI RABINDRA KUMAR JENA (BALASORE): The estimated number of cancer cases in India for 2016 are around 14.5 lakh, which is estimated to go up to 17.2 lakh cases by 2020. It has also been observed that the number of deaths due to cancer in 2016 is estimated to be around 50% of the cases. The survival rate of cancer patients in India when compared to other countries is also poor. Amidst this, a recent global study revealed that even though the cancer drugs in India are much cheaper than other developed countries, still the drugs are not affordable. After calculating price as a percentage of wealth adjusted for the cost of living, cancer drugs appear to be least affordable in India and China. Therefore, I urge the Government to intervene in the matter and ensure that cancer drugs are available at affordable prices to all the needy.

(xxiii) Need to include 'Pravara Nilwande' project in Shirdi

Parliamentary Constituency, Maharashtra under Pradhan Mantri

Krishi Sinchayee Yojana and also allocate adequate funds for the purpose

[Translation]

SHRI SADASHIV LOKHANDE (SHIRDI): The world famous Dham of Shri Sai Baba under Shirdi, District Ahmednagar (Maharashtra) in my Parliamentary Constituency is located in Shirdi City. A large number of devotees from across the country and abroad visit the temple every day. The Samadhi of Shri Sai Baba is in the Centenary Year, 2018.

The construction of the "Pravara Nilwande Canal" is underway in Ahmednagar district to address the water scarcity faced by pilgrims visiting Shirdi to seek the blessings of Shri Sai Baba and nearby villages. Under the Union Government's AIBP scheme, 80 percent of the funds will be provided by the Union Government and 20 percent by the State Government. But, now the AIBP scheme has been discontinued and instead of this scheme, Pradhan Mantri Krishi Sinchai Yojana has been started.

The state government has started Pradhan Mantri Krishi Sinchai Yojana in place of AIBP scheme of the Union Government, for which 7 projects have been sent to the Union Government, including Pravara Nilavande project. Keeping in view the severe drought situation in the villages adjoining Shirdi Dham, action should be taken by the State Government in accepting the

'Pravara Nilavande' under the Pradhan Mantri Krishi Sinchayee Yojana in the eighth project, so that the farmers there can get justice.

The state government is unable to pay its share amount due to lack of funds. The state government is prepared to allocate the aforementioned 20 percent amount to the Shri Sai Baba Sansthan in Shirdi, and considering the severe drought situation in the nearby villages of Shirdi, the Sansthan is also ready to donate Rs. 500 crore. But, due to non-availability of allocation of funds from the Union Government, the construction work of this canal is not being completed. In such a situation, local villagers, farmers and devotees are facing a shortage of water.

Therefore, I request that keeping in mind the importance of Shirdi Shri Sai Baba and the water shortage in the nearby villages, the 7 projects which the State Government has sent under the Pradhan Mantri Krishi Sinchai Yojana to the Union Government for approval and the "Pravara Nilwande" project. The State Government is pleased to send it to the Union Government as the 8th project and complete the construction work of "Pravara Nilwande" Canal by the beginning of the Samadhi centenary year of Shri Sai Baba, 2018, so that the farmers of the area do not suffer from famine. They can be saved from this situation and they can get justice by getting water facility for their produce.

(xxiv) Need to include Srikakulam in Andhra Pradesh in the list of smart cities

[English]

SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM): I would like to draw the kind attention of the Government towards the accumulation of solid wastes, overflowing drains, stagnant water on streets and non-biodegradable items like plastic bottles, polythene covers and hospital waste causing environmental problems and outbreak of amoebiasis, gastroenteritis, malaria and typhoid in Srikakulam Municipality, Andhra Pradesh. Srikakulam Municipality have faced the drainage problem due to storage of water at the middle of the roads in the absence of underground drainage in Srikakulam Municipality, the sewage water flows in open canals, which even contain garbage wastes as people are used to throw all refuse into the canals. With the accumulation of silt, the canals overflow at the occurrence of even normal rainfall. As per the samples collected by the district headquarters hospital, some 7.42 per cent patients were suffering from typhoid, 66.2 per cent from amoebiasis, 16 per cent from gastroenteritis and 10.38 per cent from malaria due to the prevailing insanitary conditions in the town. I would like to inform you that the measures suggested by the committee constituted by the Supreme Court of India like ban on throwing waste on the streets, levying of administration charges from those who litter the streets, segregation of waste at source, sweeping the streets all the 365 days and creating awareness on public health are not being implemented properly in the Srikakulam

22.11.2016

79

Municipality. I urge upon the Central Government to make Srikakulam Municipality a smart city on the guidelines of Ministry of Urban Development, Government of India so that the living condition improves.

**(xxv) Need to compensate Telangana for losses due to heavy rains
during September, 2016**

SHRI B. VINOD KUMAR (KARIMNAGAR): Incessant and heavy rains in the month of September this year brought life to a standstill in most parts of Telangana and caused widespread damage to property, crops, highways, livestock etc. The Telangana Government has pegged the losses due to the calamity at Rs. 2740 crore. The Municipal department suffered financial losses to the tune of Rs. 848 crore, the agriculture department incurred Rs. 192.77 crore worth of losses, irrigation department sustained Rs. 112 crore losses and Panchayat Raj Department suffered losses worth Rs. 290 crore. The Chief Secretary has already presented the report to the Centre's assessing team about the losses caused to the State's exchequer.

I request the Centre to expedite the process of verification and examination of these losses and promptly compensate the state Government to help it tide over the crisis.

(xxvi) Need to set up Ekalavya Model Residential Schools in remaining four districts of Tripura

SHRI JITENDRA CHAUDHURY (TRIPURA EAST): Ekalavya Model Residential Schools (EMRS) funded by the Ministry of Tribal Affairs, have been found to be very useful for tribal students. Government of India is supposed to establish at least one such school in every tribal majority District in the country. Tripura is one of the predominantly tribal majority States in the country, having 8 (eight) Districts. Out of this 8 (eight) districts, only four are having EMRS. Remaining four Districts i.e. North Tripura, Dhalai, Sepoyjola and Gomati are yet to have EMRS. Ministry of Tribal Affairs may consider to set up EMRS in these remaining Districts on priority so that students of poor tribal families in these districts get benefitted.

(xxvii) Need to include crop loss due to spurious seed varieties and damage caused by wild animals in Pradhan Mantri Fasal Bima Yojana

SHRI DUSHYANT CHAUTALA (HISAR): I would like to request the Government to cover the crop loss due to spurious seed varieties and damage by wild animals under Pradhan Mantri Fasal Bima Yojana. The scheme scores well over the previous schemes as the premium has been kept low, provides full coverage of insurance and covers post-harvest losses as well. But the significant drawback of the scheme is that it does not provide any coverage against crop losses as a result of spurious seed varieties and crop damage by wild animals. We have witnessed the whitefly pest attack which got exacerbated because of inferior quality of seeds taking a heavy toll on the cotton crop in Northern India particularly in Haryana and Punjab last year. Therefore, I request the government to make necessary amendments in the newly introduced crop insurance scheme so as to ensure justifiable insurance for the crop losses due to wild animals and spurious seed varieties.

(xxviii) Need to release relief fund to Bihar for rehabilitation of people distressed due to loss of life and property caused by floods in the State.

[Translation]

SHRI KAUSHALENDRA KUMAR (NALANDA): In August-September, 2016, there was severe flood in the river Ganga, which has caused great loss of life and economic damage to the state of Bihar. The Ganga was in full swing this year and caused great damage to the city-village and farmland situated on the banks of the river. More than 300 people were killed. Whether they drowned or were swept away by the water, it's unclear. The crop was destroyed due to water logging. Millions of houses were submerged in water. Roads, bridges and transport have collapsed. Rail tracks were also flooded. Most of the farmers suffered loss whose crops were destroyed. The Department of Disaster sent a detailed statement of loss of Rs. 4,111.98 crore to the Union Government on 22th September, 2016 itself. However, in the last nearly two months, the central team could not reach Bihar to assess the damage. Our Hon. Chief Minister Shri Nitish Kumar ji also sent a letter to the Hon. Home Minister in this regard. He also informed about the massive damage caused by the floods. Also, on 23th August, 2016, I personally informed the Hon. Prime Minister about the current status also met the Hon. Home Minister, but till now affirmative action has not been taken in this direction as expected by the Union Government. The proposal of granting Bihar the status of a special state, unanimously approved by the Bihar Legislative Assembly, has been ignored

and no steps have been taken by the Union Government to provide assistance to the state for the devastating damage caused by floods this year.

Now the Union Government is thinking of sending teams there. The date was fixed and then it has been cancelled several times. After so many days, when farmers have sown their next crops. Building or repairing the house. The damaged roads are being repaired and bridges are being constructed, then what significance remains of the visit by the central team? Now in such a situation there will be no difficulty in assessing the damage? Similarly, Bihar ranks low in the category of poor states. The Hon. Prime Minister repeatedly reiterates that the development of Bihar is in the priority of the government, then is this the criterion of priority? Therefore, it is requested that the Union Government should release Rs. 4,111.98 crore as compensation to the State at the earliest.

(xxix) Need to provide reservation to Maratha community.

SHRI RAJU SHETTI (HATKANANGALE): Marathas in Maharashtra, Patidars (Patel in Gujarat), Gujjars in Rajasthan and Jats in western Uttar Pradesh, Haryana, Rajasthan, Punjab have been agitating for reservation for a long time. In this, violent incidents keep on happening on issues like reservation at some point in time in all other states except Maharashtra and the possibility of such incidents happening in future also cannot be ruled out. In Maharashtra, for the last two months, the Maratha community has held massive rallies over the main demand for reservation and people from all walks

of life, including youth, women and the elderly, have come on the streets. But there was also a specialty of these massive rallies going out in the state that these rallies were disciplined and civilised like the Army. But the country is unhappy with such incidents. The demands of the agitators are justified. The important thing about this reservation movement is that all these people, who demand reservation, are associated with agribusiness and are farmers and the farmers have made a huge contribution to the making of the country and their number is also large. The first thing we have to do for them is to end the agricultural loan burden on them for years forever. The recommendations of the Swaminathan Commission have to be approved. In terms of economically backward people will have to pay fee waiver or provision of grants for education, as well as reservation in jobs for their children. All these things need to be implemented by the Government at the earliest. The Government has approved the seventh pay commission, which will impose a burden of at least one lakh crore rupees on the Government treasury indefinitely. The farmers of this country will get a big relief from this decision. Therefore, it is absolutely necessary for the Government today to take a historic decision of reservation.

[English]

HON. SPEAKER: Hon. Members, please go back to your seats.

... (Interruptions)

[Translation]

HON. SPEAKER: Why are you doing this?

... (Interruptions)

[English]

HON. SPEAKER: Now it has been decided.

... (Interruptions)

HON. SPEAKER: Nobody will speak.

... (Interruptions)

HON. SPEAKER: I will not allow it; I am sorry.

... (Interruptions)

[Translation]

HON. SPEAKER: Hon. Members, please go back to your seats.

... (Interruptions)

HON. SPEAKER: You will not even want Zero Hour.

... (Interruptions)

[English]

HON. SPEAKER: I am sorry.

... (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again tomorrow, the 23rd November, 2016 at 11 a.m.

12.15 hours

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, November 23, 2016/ Agrahayana 2, 1938 (Saka).

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